

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BULLAND BUILDTECH PVT LTD.
2.	Date of incorporation of corporate debtor	01-10-2003
3.	Authority under which corporate debtor is incorporated / registered	ROC-DELHI REGISTRATION NO.122459
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2003PTC122459
5.	Address of the registered office and principal office (if any) of corporate debtor	D-138, FLAT NO.4, FIRST FLOOR, KRISHNA PARK, KHANPUR, NEW DELHI - 110 080
6.	Insolvency commencement date in respect of corporate debtor	22 MARCH 2021
7.	Estimated date of closure of insolvency resolution process	17 SEPTEMBER 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MAHESH TANEJA IBBI/IPA-002/IP-N00739/2018-19/12326
9.	Address and e-mail of the interim resolution professional, as registered with the Board	AE-173, SHALIMAR BAGH, DELHI -110088 maheshaneja111@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MAHESH TANEJA Value Plus Insolvency Resolution Professionals Pvt. Ltd. Regd. No. IBBI/IPE/0102 1-B, 1/17, LALITA PARK,, LAXMI NAGAR, EAST DELHI, DELHI - 110092 irpbullandbuildtech@gmail.com
11.	Last date for submission of claims	5 APRIL 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) HOME BUYERS
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Home Buyers	1. Devendra Umrao Regd. No. IBBI/IPA-003/IP- N00223/2019-20/12640 2. Ravi Sharma Regd. No. IBBI/IPA- 002/IP-N00197/2017-18/10563 3. Bhim Sain Goyal Regd. No. IBBI/IPA-002/IP-N00726/2018-19/12216
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) www.bullandbuildtech.com

Notice is hereby given that the National Company Law Tribunal, NEW DELHI BENCH (COURT-II) has ordered the commencement of a corporate insolvency resolution process of the M/S BULLAND BUILDTECH PVT. LTD. on 22 MARCH 2021.

The creditors of M/S BULLAND BUILDTECH PVT LTD. are hereby called upon to submit their claims with proof on or before 5 APRIL 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized, representative of the class HOME BUYERS in Form CA.

Submission of false or misleading proof of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :
Date and Place :



MAHESH TANEJA
: 26 MARCH 2021 - DELHI

